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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
AT HYDERABAD

O.A.NO.7/92

Between:

Date of Order; 25.1.95.

V.Srinivasulu Reddy

...Applicant.

And

1. The S.D.C., Telecom,  
Dharmavaram - 515 672.
2. The Telecom District Manager,  
Ananthapur - 515 050.
3. The Director General, Telecom,  
(Representing Union of India),  
New Delhi - 110 001.

...Respondents.

Counsel for the Applicant : Mr.C.Suryanarayana

Counsel for the Respondents : Mr.V.Bhimanna, Addl. GSC.

CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : MEMBER (J)

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

contd...

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DA 7/92.

Dt. of Order:25-1-95.

(Order passed by Hon'ble Shri A.V.Haridasan,  
Member (J) ).

\* \* \*

In this application filed under section 19 of the A.T. Act, 1985, the applicant who has rendered casual service under the Respondent No.1 is aggrieved by the termination of his service with effect 1-7-90. His prayer is that the termination of his services without notice may be declared illegal, null and void and a direction be issued to the Respondents to re-instate <sup>him</sup> in service with fullback wages and with attendant benefits and to consider his case for grant of temporary status and regularisation. The applicant who was first taken as a casual mazdoor with effect from 13-8-83 had served intermitently until 1-7-90, when his services were orally terminated. During this period there had been break, and in one <sup>long</sup> stretch, according to him, he was prevented from reporting to duty on account of illness and had applied for condonation of break along with a medical certificate. The case of the applicant is, that the respondents, without considering the fact that the applicant had been rendering casual service for a fairly long time and had produced medical certificate to justify his absence, <sup>had</sup> illegally terminated his services.

2. The Respondents in their reply have contended that applicant had no point of time completed 240 days.

The Respondents in para-2 of the reply given <sup>have</sup>

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the service and the gap in service of the applicant. They contend that on account of unauthorised absence, which is considered as break in service, he is not entitled to any of the ~~benefits~~. *Reliefs claimed*

*Persevant to*

3. However, ~~in the light~~ of an interim order dt.6-1-92, the applicant has been engaged and he is still continued to be engaged. We have heard the counsel for the parties. Now that the applicant has already been re-engaged in service though on the basis of interim order, it would be appropriate, if the application is disposed of directing the Respondents to continue the applicant in casual service so long as work is available and so far as his juniors are working and to consider the case of the applicant for grant of temporary status and regularisation etc., in his turn in accordance with the rules and instructions on the ~~subject~~ subject. In the result, the application is disposed of with the following directions :-

- (a) the applicant shall be continued in casual service so long as work is available and his juniors are working;
- (b) the case of the applicant for grant of temporary status and regularisation etc., in accordance with the rules and instructions in that regard shall be considered in his turn;
- (c) the respondent No.2 shall consider the representation made by the applicant on 2-2-88 along with the medical certificate dt.31-1-88 (Annexures A-2, A-3 and also A-4 dt.5-4-91) within a period of three months from the date communication of a copy of this order.

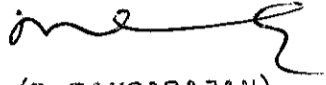
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The Respondent No.2 may, while considering the said representation give an opportunity to the applicant to be heard in person.

4. Application is ordered accordingly. No order as to costs.

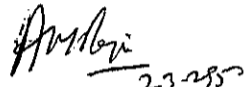


(R.RANGARAJAN)  
Member (A)



(A.V.HARIDASAN)  
Member (J)

Dt. 25th January, 1995.  
Dictated in Open Court.



DEPUTY REGISTRAR(J)

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To

1. The S.O., Telecom,  
Dharmavaram - 515 672.
2. The Telecom District Manager,  
Ananthapur - 515 050.
3. The Director General, Telecom,  
Represented by Union of India,  
New Delhi - 110 001.
4. One copy to Mr.C.Suryanarayana, Advocate,  
CAT,Hyderabad.
5. One copy to Mr.V.Bhimanna, Addl.CGSC,  
CAT,Hyderabad.
6. One copy to Library,CAT,Hyderabad.
7. One copy to Spare.

YLKR



TYPED BY  
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COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

DATED : 25.1.95

ORDER/JUDGEMENT.

M.A./R.P./C.P.No.

in

O.A.No. 7/92

Admitted and Interim directions  
issued

Allowed

Disposed of with Directions       

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Rejected/Ordered

No order as to costs.

YLKR

*Handwritten notes:*  
C.A.  
Not allowed to  
have members names  
in the order letter  
A  
etc

⑦  
NO SPARE COPY

Central Administrative Tribunal  
**DESPATCH**  
24 FEB 1995  
HYDERABAD BENCH.